COURT NO. 05
DIVISION BENCH-VI
HON'BLE MR.JUSTICE C.HARI SHANKAR
HON'BLE MR.JUSTICE AJAY DIGPAUL

NOTE 1: Learned Counsel are requested to provide electronic copies of compilations of judgments/written submissions at least 24 hours in advance of the hearing, by way of email to the Court Master [Cmpraveenkumar.dhc@gov.in] and Court Master (vikram.224@dhc.nic.in. The compilations should be

indexed (alongwith relevant para numbers of judgments specifically mentioned), bookmarked and OCR compatible. They should not be marked or highlighted.

Note 2: Please note that ordinarily no adjournment would be granted in cases which are ripe for hearing.

Note 3: In matters in which there is an earlier order directing the matter to be listed for hearing or for disposal, no adjournment will be granted unless a requested for adjournment is circulated a day in advance to [cmpraveenkumar.dhc@gov.in] and Court Master (vikram.224@dhc.nic.in. or an adjournment slip is filed a day in advance, specifying the ground of adjournment.

NOTE 4: LEARNED COUNSEL ARE REQUESTED TO OBTAIN THE ELECTRONIC COPY OF THE COURT RECORDS IN ADVANCE, TO FACILITATE HEARING.

NOTE 5: REGULAR MATTTERS WILL BE TAKEN UP AS SOON AS THE MISCELLANEOUS BOARD IS OVER.

To join hearing please click the link given below:https://dhcvirtualcourt.webex.com/meet/dhcvirtualcourt19

NOTE: FOR MOVING ADJOURNMENT SLIP PLEASE MAIL TO

cmpraveenkumar.dhc@gov.in

vikram.224@dhc.nic.in

ITEM NUMBER	CASE NUMBER	PARTY NAME	ADVOCATE NAME	OTHER INFORMATION
FRESH MATTERS & APPLICATIONS				
	(-,	PANKAJ KUMAR YADAV V/s UNION OF INDIA & ORS.	GAURAV YADAVA	SUBJECT TO OFFICE OBJECTION
		OTHER DETAILS OF ADVOCATES: AJAY BANSAL, GAURAV YADAVA ,VEENA BANSAL(GYLAWOFFICE307@GMAIL.COM)(9555445112)(PETITIONER) UNION OF INDIA, CISF(UOIDHC@GMAIL.COM, DG@CISF.GOV.IN, BANGALOURE-ASPU@CISF.GOV.IN)(1123384193)(RESPONDENT) TINSUKIA(DC.TINSUKIA@NIC.IN)(0)(RESPONDENT)		

HIGH COURT OF DELHI 12.03.2025.

REGISTRAR (LISTING)